

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PROVogue PERSONAL CARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Provogue Personal Care Private Limited
2.	Date of incorporation of corporate debtor	26/07/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2013PTC246227
5.	Address of the registered office and principal office (if any) of corporate debtor	105/106, Provogue House, Off New Link Road, Andheri (W), Mumbai- 400053
6.	Insolvency commencement date in respect of corporate debtor	*09.03.2021
7.	Estimated date of closure of insolvency resolution process	04.09.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VinodKumar Pukhraj Ambavat Regn No: IBBI/PA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1st Floor, Dr. M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra ,400002 Email id: vinod.ambavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A/301, 3 rd Floor, Kanakia Zillion, Junction of LBS Road & CST Road, BKC Annexe, Kurla (West) Mumbai-400070 Email id: cirp.provogue0903@gmail.com
11.	Last date for submission of claims	23.03.2021 (14 days from date of receipt of order)*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

***The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on September 26, 2019, but the same has been communicated and made available to the Interim Resolution Professional on 9th March, 2021. Accordingly, the Insolvency Commencement Date has been considered from 9th March, 2021.**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Provogue Personal Care Private Limited on 09.03.2021.

The creditors of Provogue Personal Care Private Limited, are hereby called upon to submit their claims with proof on or before 23.03.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.03.2021
Place: Mumbai




Vinod Kumar Pukhraj Ambavat
Interim Resolution Professional
1991/PA-001/IP-P00420/2017-18/10743